

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00877/2019**

**DATED THIS THE 24<sup>TH</sup> DAY OF NOVEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

Shri M.C. Manjunatha,  
S/o Chunche Gowda,  
Aged about 54 years,  
Working as Assistant Director (Civil Engineering),  
Central Institute of Coastal Engineering for Fishery,  
Jalahalli, Opp. ISRO Campus,  
Bangalore – 560 013.  
R/a No.600-E (879/A),  
2<sup>nd</sup> Phase, 80' Road,  
Girinagar, Bangalore -560 085.

....Applicant

(By Advocate Shri B.S. Venkatesh Kumar)

Vs.

1. Union of India,  
Represented by Secretary to Government,  
Ministry of Agriculture,  
Krishi Bhavan,  
New Delhi – 110 001.

2. The Director,  
Central Institute of Coastal  
Engineering for Fishery,  
Department of animal husbandry,  
Dairying and fisheries,  
Opp. ISRO quarters,  
Jalahalli, Bengaluru - 560 013.

.....Respondents

(By Shri S. Sugumaran, ACGSC)

**ORDER (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein a mandate to the respondents to dispose of his pending representations.

2. At the very outset, Shri Sugumaran, learned counsel representing the respondents, submitted that the representations submitted by the applicant have already been decided by the competent authority vide order dated 28.11.2019 (Annexure R1).

3. In view of the above, nothing survives in the present Original Application and the same is accordingly disposed of having been rendered infructuous.

4. There shall be no orders so as to costs.

5. The applicant shall, however, be at liberty to challenge the order dated 28.11.2019 (Annexure R1) by way of filing a fresh Original Application if still he remains dissatisfied with the said order.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**